

TRIPURA GAZETTE



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, March 24, 2022 A. D., Chaitra 3, 1944 S. E.

PART--IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

TRIPURA LEGISLATIVE ASSEMBLY SECRETARIAT

NEW CAPITAL COMPLEX
AGARTALA, TRIPURA, PIN-799010
[Email ID :- vidhansabha_tripura@rediffmail.com]

No.F.7(12-29)-LA/2022/1868

Dated, Agartala the 22nd March, 2022.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “ **The Tripura Repealing and Saving Bill, 2022 (The Tripura Bill No. 3 of 2022)** ” as introduced in the Assembly on the **21st March, 2022** to be published in the Tripura Gazette.”


(B.P. Karmakar)

Secretary
Tripura Legislative Assembly

THE TRIPURA REPEALING AND SAVING BILL, 2022

**A
BILL**

to repeal certain enactments which are obsolete and have ceased to be relevant.

WHEREAS it is expedient to repeal certain enactments which are either obsolete or have ceased to be relevant for the State of Tripura;

BE it enacted by the Tripura Legislative Assembly in the Seventy-fourth Year of the Republic of India as follows:—

1. **Short title, and commencement.**—(1) This Act may be called the “Tripura Repealing and Saving Act, 2022”;

(2) It shall come into force at once.

2. **Repeal of certain enactments.**— The enactments specified in the Schedule to this Act are hereby repealed.

3. **Saving.**—(1) The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE

(See section 2)

<i>Sl. No.</i>	<i>Year</i>	<i>No.</i>	<i>Short title</i>
(1)	(2)	(3)	(4)
1	1963	1	The Appropriation Act, 1963
2	1964	1	The Appropriation Act, 1964
3	1964	2	The Appropriation Act, 1964
4	1964	3	The Appropriation Act, 1964
5	1965	1	The Appropriation (Vote on Account) Act, 1965
6	1965	2	The Appropriation (Vote on Account) Act, 1965
7	1965	3	The Appropriation (Vote on Account) Act, 1965
8	1965	4	The Bengal Excise (Tripura Amendment) Act, 1965
9	1965	5	The Appropriation (No-2) Act, 1965
10	1966	1	The Appropriation (Vote on Account) Act, 1966
11	1966	2	The Appropriation (No-2) Act, 1966
12	1966	3	The Appropriation (No-3) Act, 1966
13	1966	6	The Appropriation (No-4) Act, 1966
14	1967	1	The Appropriation (Vote on Account) Act, 1967
15	1967	2	The Appropriation (No-2) Act, 1967
16	1967	3	The Appropriation (No. 3) Act, 1967
17	1967	5	The Appropriation (No-4) Act, 1967
18	1968	1	The Appropriation (Vote on Account) Act, 1968
19	1968	2	The Appropriation (No-2) Act, 1968
20	1968	3	The Appropriation (No-3) Act, 1968
21	1968	4	The Appropriation (No-4) Act, 1967
22	1969	2	The Appropriation (Vote on Account) Act, 1969
23	1969	3	The Appropriation (No-2) Act, 1969

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(1)	(2)	(3)	(4)
24	1969	4	The Appropriation (No-3) Act, 1969
25	1970	1	The Appropriation Act, 1970
26	1970	2	The Salaries & Allowances of Ministers (Tripura) (Amendment) Act, 1970
27	1970	3	The Salaries & Allowances of the Speaker & Deputy Speaker of the Legislative Assembly (Tripura) Amendment Act, 1970
28	1970	4	The Salaries & Allowances of Members of the Legislative Assembly (Tripura) Amendment Act, 1970
29	1970	6	The Appropriation (Vote on Account) Act, 1970
30	1970	7	The Appropriation (No. 3) Act, 1970
31	1970	8	The Appropriation (No. 4) Act, 1970
32	1970	9	The Appropriation (No. 5) Act, 1970
33	1971	1	The Appropriation (Vote on Account) Act, 1971
34	1971	2	The Appropriation (No. 2) Act, 1971
35	1971	3	The Appropriation (No. 3) Act, 1971
36	1972	4	The Tripura Appropriation Act, 1972
37	1972	10	The Tripura Appropriation (No. 2) Act, 1972
38	1973	-	The Assam Disturbed Areas Act, 1955
39	1973	-	The Madras Dramatic Performances Act, 1954
40	1973	6	The Tripura Appropriation (Vote on Account) Act, 1973
41	1973	9	The Tripura Appropriation (No.2) Act, 1973
42	1973	7	The Tripura Appropriation Act, 1973
43	1973	10	The Tripura Appropriation (No.3) Act, 1973
44	1974	7	The Tripura Appropriation Act, 1974
45	1974	6	The Tripura Appropriation (No.2) Act, 1974
46	1974	5	The Tripura Appropriation (Vote on Account) Act, 1974

(1)	(2)	(3)	(4)
47	1975	3	The Tripura Appropriation Act, 1975
48	1975	4	The Tripura Appropriation (Vote on Account) Act, 1975
49	1975	5	The Tripura Appropriation (No.2) Act, 1975
50	1976	5	The Tripura Appropriation (No.2) Act, 1976
51	1976	3	The Tripura Appropriation (Vote on Account) Act, 1976
52	1976	4	The Tripura Appropriation Act, 1976
53	1976	14	The Salaries and Allowances of the Legislative Assembly (Tripura) (Second Amendment) Act, 1976
54	1977	1	The Tripura Appropriation (Vote on Account) Act, 1977
55	1977	2	The Tripura Appropriation Act, 1977
56	1978	1	The Tripura Appropriation (Vote on Account) Act, 1978
57	1978	3	The Tripura Appropriation (No. 2) Act, 1978
58	1978	2	The Tripura Appropriation Act, 1978
59	1978	5	The United Provinces Panchayat Raj (Tripura Amendment) Act, 1978
60	1978	6	The United Provinces Panchayat Raj (Tripura 2 nd Amendment) Act, 1978
61	1978	9	The Tripura Sales Tax (Amendment) Act, 1978
62	1978	11	The Tripura Appropriation (No.3) Act, 1978
63	1978	12	The Tripura Appropriation (No.4) Act, 1978
64	1978	13	The Tripura Appropriation (No.5) Act, 1978
65	1978	17	The Tripura Tribal Inhabitants (Housing Tax) Law Repeal Act, 1978
66	1979	2	The Tripura Appropriation (No.6) Act, 1979
67	1979	1	The Tripura Appropriation (Vote on Account) Act, 1979
68	1979	3	The Tripura Appropriation (No.2) Act, 1979

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(1)	(2)	(3)	(4)
69	1979	3	The Salaries and Allowances of the Chairman, Vice Chairman and the Commissioners of the Agartala Municipality Act, 1979
70	1979	4	The Tripura Appropriation (No.3) Act, 1979
71	1979	7	The Tripura Appropriation Act, 1979
72	1979	12	The United Provinces Panchayats Raj (Tripura 3 rd Amendment) Act, 1979
73	1979	14	The Amendment Act to regulate the Traffic by Rickshaw, 1979
74	1980	3	The Tripura Appropriation (No.2) Act, 1980
75	1980	5	The Tripura Appropriation (Vote on Account) Act, 1980
76	1980	6	The Tripura Appropriation (No.3) Act, 1980
77	1980	7	The Tripura Appropriation (No.4) Act, 1980
78	1980	9	The Tripura Security Act, 1980
79	1980	10	The Tripura Appropriation (No.5) Act, 1980
80	1980	15	The Tripura Appropriation (No.6) Act, 1980
81	1981	1	The Tripura Appropriation Act, 1981
82	1981	2	The Tripura Appropriation (No.2) Act, 1981
83	1981	3	The Tripura Appropriation (No.3) Act, 1981
84	1981	4	The Tripura Sales Tax (2 nd Amendment) Act, 1981
85	1981	7	The Tripura Tribunals of Criminal Jurisdiction (Repeal) Act, 1981
86	1982	1	The Tripura Appropriation 08-03-1982 (No.2) Act, 1982
87	1982	2	The Tripura Appropriation (No.3) Act, 1982
88	1982	4	The Tripura Tribal Areas Autonomous District Council (Amendment) Act, 1982
89	1982	5	The Tripura Appropriation Act, 1982
90	1982	6	The Tripura Appropriation (No.4) Act, 1982

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(1)	(2)	(3)	(4)
91	1982	9	The Salaries and Allowances of the Chairman, Vice Chairman and the Commissioners of the Agartala Municipality (Amendment) Act, 1982
92	1983	2	The Tripura Appropriation (No-2) Act, 1983
93	1983	1	The Tripura Appropriation (Vote on Account) Act, 1983
94	1983	3	The Salaries & Allowances of the Members of the Legislative Assembly, Tripura, (Third Amendment) Act, 1983
95	1983	4	The Salaries & Allowances of the Ministers, Tripura Sixth Amendment, Act, 1983
96	1983	5	The Tripura Appropriation Act, 1983
97	1983	6	The Salary, Allowances and Pension of Members of the Legislative Assembly (Tripura) (4 th Amendment) Act, 1983
98	1983	10	The Tripura Appropriation (No. 4) Act, 1983
99	1983	11	The Tripura Appropriation (No. 5) Act, 1983
100	1983	13	The Tripura Appropriation (No. 6) Act, 1983
101	1984	2	The Tripura Appropriation (No.2) Act, 1984
102	1984	3	The Tripura Appropriation Act, 1984
103	1984	6	The Tripura Appropriation (No.3) Act, 1984
104	1984	7	The Tripura Sales Tax (3 rd Amendment) Act, 1984
105	1985	5	The Tripura Appropriation (No. 2) Act, 1985
106	1985	3	The Tripura Appropriation (Vote on Account) Act, 1985
107	1985	4	The Tripura Appropriation Act, 1985
108	1985	7	The Tripura Tribal Areas Autonomous District Council (Repeal) Act, 1985
109	1985	8	The Tripura Professions, Trades, Callings and Employment Taxation (Amendment) Act, 1985
110	1985	9	The Tripura Leapers (Repeal) Act, 1985

(1)	(2)	(3)	(4)
111	1985	10	The Salary, Allowances and Pension of Members of the Legislative Assembly (Tripura) (5 th Amendment) Act, 1985
112	1985	11	The Salary and Allowances of Ministers (Tripura) (3 rd Amendment) Act, 1985
113	1986	1	The Tripura Appropriation (No. 2) Act, 1986
114	1986	2	The Tripura Panchayats (Amendment) Act, 1986
115	1986	4	The Tripura Appropriation (No. 3) Act, 1986
116	1986	3	The Tripura Appropriation Act, 1986
117	1986	10	The Tripura Appropriation (No.4) Act, 1986
118	1987	2	The Tripura Appropriation (No-2) Act, 1987
119	1987	1	The Tripura Appropriation Act, 1987
120	1987	5	The Tripura Sales Tax (Fourth Amendment) Act, 1987
121	1987	8	The Salaries, Allowances and Pension of the Members of the Legislative Assembly (Tripura) (Sixth Amendment) Act, 1987
122	1987	9	The Salaries and Allowances of Ministers (Tripura) (Fourth Amendment) Act, 1987
123	1987	10	The Salaries and Allowances of the Chairman, Vice-Chairman and Commissioners of the Agartala Municipality (2 nd Amendment) Act, 1987
124	1988	1	Tripura Appropriation (Vote-on-Account) Act, 1988
125	1988	2	Tripura Appropriation (No. 3) Act, 1988
126	1988	3	Tripura Appropriation Act, 1988
127	1988	4	The Tripura Panchayats (Second Amendment) Act, 1988
128	1988	5	The Salaries & Allowances of Ministers (Tripura) (Fifth Amendment) Act, 1988
129	1989	2	The Tripura Appropriation (No-3) Act, 1989
130	1989	3	The Tripura Appropriation (Vote on Account) Act, 1989

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(1)	(2)	(3)	(4)
131	1989	4	The Tripura Appropriation Act, 1989
132	1989	5	The Salaries & Allowances of Ministers(Tripura) (Sixth Amendment) Act, 1989
133	1989	6	The Salaries & Allowances of the Speaker and Deputy Speaker of the Legislative Assembly (Tripura) (Second Amendment) Act, 1989
134	1989	7	The Salaries & Allowances of the Members of the Legislative Assembly (Tripura) (Seventh Amendment) Act, 1989
135	1989	12	The Salaries & Allowances of the Members of the Legislative Assembly , Tripura (Eight Amendment) Act, 1989
136	1990	3	The Tripura Professions, Trades, Callings and Employment Taxation (2 nd Amendment) Act, 1985
137	1990	6	The Tripura Appropriation (Vote on Account)Act, 1990
138	1990	8	The Tripura Appropriation (No-3)Act, 1990
139	1990	12	The Salaries & Allowances of the Ministers(Tripura) (Seventh Amendment) Act, 1990
140	1991	6	The Tripura Appropriation (No.2) Act, 1991
141	1991	5	The Tripura Appropriation Act, 1991
142	1991	7	The Salaries, Allowances and Pension of Members of the Legislative Assembly (Tripura) (9 th Amendment) Act, 1991
143	1991	8	The Salaries & Allowances of Ministers(Tripura) (8 th Amendment) Act, 1991
144	1992	2	The Tripura Appropriation (No-2) Act, 1992
145	1992	3	The Tripura Appropriation Act, 1992
146	1992	5	The Tripura Panchayats (Third Amendment) Act, 1992
147	1993	4	The Salaries & Allowances and Pension of the Members of the Legislative Assembly, (Tripura) (11 th Amendment), Act, 1993

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(1)	(2)	(3)	(4)
148	1993	4	The Salaries, Allowances of Ministers (Tripura) (9th Amendment), Act, 1993
149	1993	6	The Tripura Appropriation Act, 1993
150	1994	2	The Tripura Appropriation (No-2) Act, 1994
151	1994	3	The Tripura Appropriation Act, 1994
152	1994	5	The Tripura Sales Tax (Fifth Amendment) Act, 1994
153	1994	6	The Tripura Additional Sales Tax (Amendment) Act, 1994
154	1995	2	The Tripura Appropriation (No-2) Act, 1995
155	1995	1	The Tripura Appropriation Act, 1995 (Tripura Act No. 1 of 1995)
156	1995	3	The Tripura Sales Tax (Sixth Amendment) Act, 1995
157	1995	4	The Tripura Purchase Tax (Amendment) Act, 1995
158	1995	5	The Tripura Appropriation (No-3) Act, 1995 (Tripura Act No. 5 of 1995)
159	1995	6	The Tripura Appropriation (No-4) Act, 1995 (Tripura Act No. 6 of 1995)
160	1995	7	The Tripura Appropriation (No-5) Act, 1995 (Tripura Act No. 7 of 1995)
161	1995	8	The Tripura Appropriation (No-6) Act, 1995 (Tripura Act No. 8 of 1995)
162	1995	9	The Tripura Appropriation (No-7) Act, 1995
163	1995	9	The Tripura Appropriation (No-8) Act, 1995
164	1996	1	The Tripura Sales Tax (Seventh Amendment) Act, 1996
165	1996	6	The Tripura Appropriation Act, 1996
166	1996	3	The Tripura Appropriation (No-2) Act, 1996
167	1996	2	The Tripura Appropriation (Vote on Account) Act, 1996
168	1997	3	Tripura Appropriation (No.2) Act, 1997
169	1997	4	Tripura Appropriation Act, 1997

(1)	(2)	(3)	(4)
170	1997	5	Tripura Appropriation (No.3) Act, 1997
171	1998	4	The Tripura Appropriation (Vote on Account)Act, 1998
172	1998	5	The Tripura Appropriation (No-2) Act, 1998
173	1998	6	The Tripura Appropriation Act, 1998
174	1998	10	The Salaries & Allowances and Pension of the Members of the Legislative Assembly, (Tripura) (Twelfth Amendment) Act, 1998
175	1999	1	Tripura Appropriation Act, 1999
176	1999	3	Tripura Appropriation (Amendment) Act, 1999
177	1999	2	Tripura Appropriation (No-2) Act, 1999
178	1999	7	Salaries & Allowances and Pension of the Members of the Legislative Assembly (Tripura) (13 th Amendment) Act, 1999
179	1999	8	Salaries, Allowances of Ministers (Tripura) (10 th Amendment) Act, 1999
180	1999	9	Salaries, Allowances of the Speaker and Deputy Speaker of the Legislative Assembly (Tripura) (3 rd Amendment) Act, 1999
181	2000	1	The Tripura Sales Tax (Eight Amendment) Act, 2000
182	2000	3	The Tripura Appropriation (No-2) Act, 2000
183	2000	2	The Tripura Appropriation (Vote on Account)Act, 2000
184	2000	7	The Tripura Security Act, 2000
185	2000	9	The Tripura Sales Tax (Ninth Amendment) Act, 2000
186	2000	10	The Tripura Appropriation Act, 2000
187	2000	11	The Salaries, Allowances and Pension of Members of the Legislative Assembly (Tripura) (Fourteenth Amendment) Act, 2000
188	2000	15	The Salaries, Allowances and Pension of Members of the Legislative Assembly (Tripura) (Fifteenth Amendment) Act, 2000

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(1)	(2)	(3)	(4)
189	2000	16	The Salaries & Allowances of Ministers (Tripura) (11 th Amendment) Act, 2000
190	2001	1	Tripura Appropriation Act, 2001
191	2001	2	Tripura Appropriation (No.2) Act, 2001
192	2001	3	The Salaries , Allowances and Pension of the Members of the Legislative Assembly (Tripura) (16 th Amendment) Act, 2001
193	2001	6	The Tripura Sales Tax (10 th Amendment) Act, 2001
194	2002	8	Tripura Appropriation (No.2) Act, 2002
195	2002	9	Tripura Appropriation Act, 2002
196	2003	4	Tripura Appropriation (No.2) Act, 2003
197	2003	5	Tripura Appropriation (Vote on Account) Act, 2003
198	2003	7	Tripura Appropriation Act, 2003
199	2004	1	Tripura Appropriation (No.2) Act, 2004
200	2004	2	Tripura Appropriation (Vote on Account) Act, 2004
201	2004	13	Tripura Appropriation Acts, 2004
202	2004	19	The Salaries, Allowances and other benefits of the Ministers and the Members of the Legislative Assembly (Tripura) Laws Amendment, Act, 2004
203	2005	2	Tripura Appropriation (No.2) Act, 2005
204	2005	1	Tripura Appropriation (Vote on Account) Act, 2005
205	2005	3	Tripura Appropriation Act, 2005
206	2005	6	The Salaries, Allowances of Ministers (Tripura) 17 th Amendment, Act, 2005
207	2005	7	The Salaries, Allowances and Pension of the Members of Legislative Assembly (Tripura) (17 th Amendment) Act, 2005
208	2005	9	Tripura Tax on Luxuries in Hostel & Lodging Houses (Amendment) Act, 2005

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(1)	(2)	(3)	(4)
209	2006	3	Tripura Appropriation (No. 2) Act, 2006
210	2006	5	Tripura Appropriation (Vote on Account) Act, 2006
211	2006	4	Tripura Appropriation Act, 2006
212	2007	2	Tripura Appropriation (No. 2) Act, 2007
213	2007	3	Tripura Appropriation Act, 2007
214	2007	10	Salaries and Allowances of Ministers (Tripura) (18 th Amendment) Act, 2007
215	2007	11	Salaries, Allowances and Pensions of the Members of the Legislative Assembly (Tripura) (18 th Amendment) Act, 2007
216	2008	2	The Tripura Appropriation (No.2) Act, 2008 (Supplementary)
217	2008	3	The Tripura Appropriation (Vote on Account) Act, 2008 (Supplementary)
218	2008	4	The Tripura Appropriation Act, 2008
219	1965	6	The Police (Tripura Amendment) Act, 1965
220	1979	11	The Tripura Amusement Tax (Amendment) Act, 1979
221	1987	6	The Tripura Amusement Tax (Second Amendment) Act, 1987
222	1990	2	The Tripura Amusement Tax (3 rd Amendment) Act, 1990
223	2009	3	The Tripura Appropriation (No.2) Act, 2009
224	2009	4	The Tripura Appropriation Act, 2009
225	2010	2	The Tripura Appropriation (No.2) Act, 2010
226	2010	3	The Tripura Appropriation (Vote on Account) Act, 2010
227	2010	5	The Tripura Appropriation Act, 2010

STATEMENT OF OBJECTS AND REASONS

- Right after statehood certain legislations were adapted to the State of Tripura through the North-Eastern Areas (Reorganisation) (Tripura) Adaptation of Laws Order, 1973, under the provisions of the North-Eastern Areas (Reorganisation) Act, 1971.
- Thereafter, over the last forty-nine years, several legislations were enacted by the Tripura Legislative Assembly from time to time, as per the legislative proposals of different Departments.
- The Law Commission of India in its 96th Report had observed that every legislature is expected to undertake what may be called the periodical spring-clearing of the corpus of its Statute Law, in order that dead wood may be removed and citizens may be spared of the inconvenience of taking notice of laws which have ceased to bear any relevance to current conditions.
- Repealing of obsolete laws or laws of no use to the State of Tripura, particularly those which have ceased to be of relevance and are inconsistent with modern laws and Supreme Court Judgements was never carried out for the State of Tripura.
- This process in itself, assumes greater importance in the modern times when Statute Law is growing in bulk and magnitude.
- The Parliament and the Legislatures of various states have already enacted such repealing laws in accordance with the observations of the Law Commission of India.
- With this background, it is proposed to introduce the Tripura Repealing and Saving Bill, 2022 (Bill No. 3 of 2022).

The Bill seeks to achieve the aforesaid purposes.

(SRI R. L. NATH)
MINISTER-IN-CHARGE
LAW DEPARTMENT

TECHNICAL MEMORANDUM

The subject matters of the legislations included in the Tripura Repealing and Saving Bill, 2022 (Bill No. 3 of 2022) are relatable to entries in the State List (List II) of the Seventh Schedule to the Constitution of India and therefore the State Legislature is competent in this regard.

2. The provisions of the Bill are not repugnant to the Constitution of India and therefore assent of the President of India, according to Article 254(2) of the Constitution of India will not be required to make it operable, if it is passed by the State Legislature.

3. The Bill does not attract the proviso to clause (b) of Article 304 of the Constitution of India and therefore previous sanction of the President of India is not required for introducing or moving the Bill in the State Legislature.

4. This is not a Financial Bill, as it will not involve expenditure from the Consolidated Fund of the State. As such, it will not require recommendation of the Governor for consideration of the Bill under clause (3) of Article 207 of the Constitution of India.

(Biswajit Palit)
L.R. & Secretary, Law
Government of Tripura

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FINANCIAL MEMORANDUM

The Tripura Repealing and Saving Bill, 2022, (Bill No. 3 of 2022) if enacted and brought into operation, shall not involve any expenditure from the consolidated fund of the State.

(Biswajit Palit)
L.R. & Secretary, Law
Government of Tripura